

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

IN

M.A No.112 of 2024 (PB) in OA No.107 of 2020 (PB).

IN THE MATTER OF:

**NEWS ITEM IN INDIAN EXPRESS NEWSPAPER SUNDAY EXPRESS EDITION DATED
28TH JUNE 2020 TITLE GAS LEAK IN AGRO COMPANY CLAIMS LIFE OF ONE**

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Dated: 20.07.2026

Filed By:



**TVS RAGHAVENDRA SREYAS, SIDDHARTH VASUDEV
OFFICE: 24, ASHOKA ENCLAVE EXTENSION III
SECTOR 35, FARIDABAD 121003**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

IN

M.A No.112 of 2024 (PB) in OA No.107 of 2020 (PB).

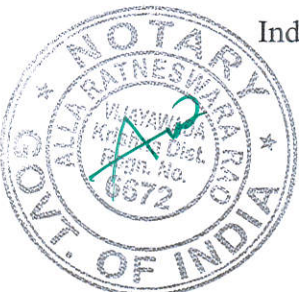
IN THE MATTER OF:

**NEWS ITEM IN INDIAN EXPRESS NEWSPAPER SUNDAY EXPRESS EDITION DATED
28TH JUNE 2020 TITLE GAS LEAK IN AGRO COMPANY CLAIMS LIFE OF ONE**

**STATUS REPORT FILED BY THE MEMBER SECRETARY, ANDHRA PRADESH
POLLUTION CONTROL BOARD AS PER THE HON'BLE NGT, NEW DELHI
ORDER DT.08.04.2026 in M.A No.112 of 2024 (PB) in OA No.107 of 2020 (PB).**

I, S. Sri Saravanan, Son of Shri A. Shanmugam, aged about 52 years, presently working at Vijayawada, do hereby solemnly affirm and state as follows:

1. I am holding the office of the Member Secretary of Andhra Pradesh Pollution Control Board. The present status report is filed in pursuance to the order dated 23.12.2025 of this Hon'ble Tribunal and the contents of the present status report are based on the records as maintained by the Pollution Control board.
2. The Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi registered M.A. No.112 of 2024 in OA No.107 of 2020 (PB) in pursuance to and in compliance of the order of the Hon'ble Supreme Court dated 20.10.2021 passed in Civil Appeal No. 1778/2021 in the matter of M/s. SPY Agro Industries Ltd, Nandyala, Andhra Pradesh.
3. It is humbly submitted that a M.A No.112 of 2024 (PB) in OA No.107 of 2020 (PB) has been registered in Hon'ble National Green Tribunal (NGT), New Delhi in pursuance to and in compliance of the order of the Hon'ble Supreme Court dated 20.10.2021 passed in Civil Appeal No. 1778 of 2021 in the matter of M/s. SPY Agro Industries Ltd, Nandyala, Andhra Pradesh.




**MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.**

4. The Andhra Pradesh Pollution Control Board (APPCB) submitted affidavits on 22.10.2024, 03.01.2025, 08.11.2025, 19.12.2025 and 02.04.2026 to the Hon'ble NGT (PB), New Delhi in M. A.No.112 of 2024 in O.A. No. 107 of 2020 (PB) for consideration of the following proposals in order to utilize the EC funds of Rs.51 Lakhs deposited by M/s. SPY Agro Industries Ltd, Nandyala District, Andhra Pradesh:
1. Establishment of Construction and Demolish (C&D) Waste Processing Plant with an amount of Rs.45.50 Lakhs to reuse the Construction and Demolished Waste Generated at Nandyala Municipality, Nandyala; and
 2. To develop Planation with an amount of Rs.5.5 Lakhs in and around Integrated Infrastructure Development Center (IIDC), Industrial Area, Nandyala, Nandyala District.
5. The Hon'ble NGT vide order dt. 23.12.2025, has approved the above proposals and directed APPCB to ensure immediate prompt action for setting up of the said plant. The Hon'ble NGT (PB) in the order dt. 23.12.2025 directed APPCB to file further progress report in one week before the next date of hearing i.e., on 08.04.2026. Accordingly, the APPCB has filed an affidavit on 02.04.2026.
6. The Hon'ble NGT vide order dt.08.04.2026 ordered the APPCB to file further progress report at least one week before the next date of hearing i.e., on 24.07.2026. A copy of the Hon'ble NGT order is attached as **Annexure-I**.
7. It is respectfully submitted that, subsequent to filing of the earlier affidavit, significant progress has been achieved in implementation of the project. The present affidavit is filed to place the subsequent developments before this Hon'ble Tribunal.

Progress on establishment of C&D plant at Nandyala Municipality and plantation development at IIDC, Nandyala:

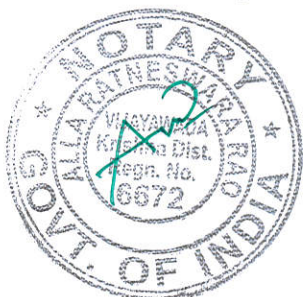
8. The Member Secretary, APPCB addressed D.O. letter to the Collector and District Magistrate, Nandyala vide letter dated 02.05.2026, duly deliberating the Hon'ble NGT order dt.08.04.2026 for implementation of the approved action plan and to ensure strict adherence to the timelines for establishment and commissioning of the C&D Waste




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Processing Plant, to issue instructions to the concerned stake holder departments to expedite tendering and execution processes without further delay, to monitor the progress of plantation works in IIDC area to ensure completion within the stipulated timeframe; and facilitate submission of regular, stage-wise progress reports for onward submission to the Hon'ble NGT. The copy of the letter is attached as **Annexure-II**.

9. Accordingly, a Monitoring Committee Meeting was conducted on 15.05.2026 under the Chairmanship of the Collector & District Magistrate, Nandyala with all concerned stakeholders to review the progress of establishment of the C&D Waste Processing Plant and Plantation works in IIDC area. After detailed deliberations, the Collector & District Magistrate, Nandyala instructed all the concerned departments to strictly adhere to the timelines approved by the Hon'ble NGT and complete the works without further delay. The copy of the minutes of the meeting is attached as **Annexure -III**.
10. Further, the APPCB on 15.07.2026 again reviewed with the Municipal Commissioner, Nandyala Municipality and Zonal Manager, APIIC, Kurnool on implementation progress of the Hon'ble NGT Orders on establishment of C & D plant at Nandyala and Plantation works in IIDC area, Nandyala; Commissioner, Nandyala Municipality & the Zonal Manager, APIIC, Kurnool attended the meeting.
11. The Commissioner, Nandyala Municipality through VC dt. 15.07.2026 informed progress on the work done for establishment of C&D waste recycling plant at Nandyala Municipality. The details are as follows:
12. The Nandyala Municipality had invited the 1st tender from 01-04-2026 to 15- 04-2026 and no bidders participated. Further, invited the 2nd tender from 29-04-2026 to 13-05-2026, in which only bidder participated. However, the bidder did not have the required experience in similar works. Hence, the bid was rejected.
13. Subsequently, after revising the Notice Inviting Tender (NIT) condition, the Nandyala municipality invited 3rd tender from 11-06-2026 to 26-06-2026; one eligible bidder participated and tender was finalized on 14-07-2026. The tender process for




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establishment of the Construction and Demolition Waste Processing Plant is completed.

14. The proposal for award of the work was approved by the Hon'ble District Collector & Special Officer of Nandyala Municipality through Municipal Council Resolution No.63 dated 14.07.2026, approving M/s. PAV Group as the successful bidder.
15. Consequently, the Commissioner, Nandyala Municipality, issued the Letter of Acceptance (LOA) dated 15.07.2026 in favor of M/s. PAV Group for execution of the work "Construction and Commissioning of Construction & Demolition Processing Plant" at an accepted contract value of ₹73,00,780.06, directing the agency to execute the agreement within seven days and commence the work immediately thereafter. The copy of the letter is attached as **Annexure-IV**.
16. The agency has been instructed by the Nandyala Municipality to furnish the prescribed performance security, execute the agreement within the stipulated period and adhere strictly to the approved implementation schedule.
17. The Commissioner, Nandyala Municipality through letter dated 17.07.2026 has informed that ground preparation activities have already commenced and that civil works, procurement of machinery and fabrication activities shall be carried out simultaneously to optimize the implementation schedule and ensure timely completion of the project culminating in commissioning of the project by the end of November 2026. The copy of the letter is attached as **Annexure-V**.
18. The revised implementation schedule for establishment of C&D waste recycle plant at Nandyala Municipality communicated by the Municipality envisages:
 - a) Execution of the agreement with the agency and mobilization of manpower and machinery.
 - b) Completion of site clearance and ground preparation works.
 - c) Commencement of foundation and civil works.
 - d) Simultaneous procurement of all required construction materials, machinery, and equipment.
 - e) Parallel execution of fabrication works during the civil construction stage to minimize the project completion time.




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- f) Installation and erection of all mechanical and electrical equipment.
- g) Procurement of raw materials required for trial operation of the plant.
- h) Trial run, testing, commissioning, and commencement of commercial operation of the C&D Waste Processing Plant.

19. The project is progressing as planned and is expected to be completed and commissioned by the end of November 2026. The detailed Work Implementation Schedule is attached as **Annexure-VI**.
20. The Nandyala Municipality has informed that, after commissioning of C & D waste recycling plant, the recovered waste shall be processed into reusable products such as baby chips, manufactured sand and soil. It has also proposed establishment of a value-addition unit for manufacture of fly ash bricks, fencing poles and prefabricated compound wall panels by utilizing recycled materials, for which a proposal of ₹21.00 lakhs has been made under the 15th Finance Commission Grants. Further Nandyala Municipality informed that, upon post implementation, the unit will be operated through interested private entrepreneurs to ensure its continuous operation. This initiative will promote scientific recycling of C&D waste, prevent indiscriminate dumping of construction debris, generate employment opportunities, and develop the C&D Waste Processing Plant into a sustainable revenue generating asset for the Municipality.
21. It is respectfully submitted that establishment of the C&D Waste Processing Plant is progressing in accordance with the revised implementation schedule and the Andhra Pradesh Pollution Control Board is continuously monitoring the progress through its Regional Office, Kurnool, as well as through the Monitoring Committee constituted under the Chairmanship of the Collector & District Magistrate Nandyala for effective utilization of the Environmental Compensation funds.
22. The Zonal Manager A.P. Industrial Infrastructure Corporation Limited (APIIC) vide letter dt.16.07.2026 informed that as per action plan submitted to the National Green Tribunal (NGT), APIIC is legally bound to plant tall indigenous plant greenbelts between June and September 2026. However, immediate planting became environmentally unviable after the southwest monsoon completely failed due to the El

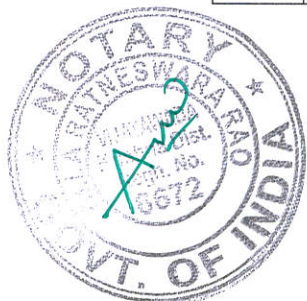



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Nino effect, resulting in zero rainfall. During the review on 15.07.2026, the Zonal Manager, APIIC informed that plantation works in IIDC area will be completed in coordination with the Horticulture Department during the ensuing monsoon season. The copy of the letter is attached as **Annexure-VII**.

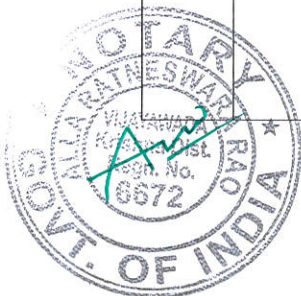
23. The APPCB is continuously pursuing the matter with the stakeholder departments to expedite the implementation of the approved action plan for establishment of C&D waste processing plant at Nandyala Municipality and plantation development at IIDC, Nandyala. The summary of the implementation progress of the action plan and revised time schedule for completion for establishment of C&D Waste Processing Plant as reported by the Municipal Commissioner, Nandyala Municipality vide letter dated 17.07.2026 is furnished in the following table:

S. No.	Nature of Work	No. of days required for completion of each stage of work		Present status
		Schedule communicated to the State PCB.	Actual Work Progress Schedule	
1	a) Administrative sanction by the Municipal Council, Nandyala for site allocation. b) Lifting of Residue Derived Fuel (RDF) material by the Municipality c) Cleaning of site to the useful/workable condition	45 days (24-12-2025 to 06-02-2026)	28-02-2026	Completed
2	Preparation of estimates, obtaining technical sanction from the competent authority and finalization of tenders and concluding of agreement.	31 days (07-02-2026 to 09-03-2026)	18-07-2026	The estimates were prepared on 16-03-2026, and Technical Sanction was accorded on 28-03-2026. 1st Call: Tender was invited from 01-04-2026




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				to 1504-2026. No bidders participated. 2nd Call: Tender was invited from 29-04-2026 to 13-05-2026. Only one bidder participated; however, the bidder did not have the required experience in similar works. Hence, the bid was rejected. 3rd Call: After revising the NIT conditions, the tender was invited from 11-06-2026 to 26-06-2026. One eligible bidder participated and was finalized on 14-07-2026. The work order has been issued to the agency, and it has been instructed to conclude the agreement within a week. Expected date of agreement: 16-07-2026 (In Progress).
3	Placing of purchasing order for procurement of Machinery, commencement of the work and completion of Earthwork upto basement and preparation of ramp (civil works).	90 days (10-03-2026 to 07-06-2026)	30-09-2026 (74 days)	At present, ground preparation work has commenced. Immediately after completion of the ground preparation, foundation work will be started. Simultaneously, the procurement of materials and machinery will also be initiated. Carrying out these activities in parallel will help save time and ensure timely completion of the project.



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4	Fabrication, erection of (i) Conveyer belt, (ii) Mechanical and; Electrical equipment	60 days (08-06-2026 to 06-08-2026)	14-11- 2026 (45days)	Simultaneously, procurement of all required materials has been initiated. Fabrication work will also be carried out separately at the site while the civil works are in progress. Executing these activities in parallel will save time and facilitate the timely completion of the project.
5	Testing, trial run and commissioning of the project	30 days (07-08-2026 to 05-09-2026)	30-11- 2026 (15days)	The erection of all required electrical connections will be completed, and the raw materials required for trial running and operation of the equipment will be procured. After completion of all mechanical and electrical installations, the equipment will be commissioned and put into operation.

24. The Andhra Pradesh Pollution Control Board will continue to monitor the implementation of the project and shall ensure that the Environmental Compensation amount is utilized strictly for the purpose approved by this Hon'ble Tribunal.

25. It is therefore respectfully submitted that substantial progress has been achieved in implementation of the project and the above status may kindly be taken on record.



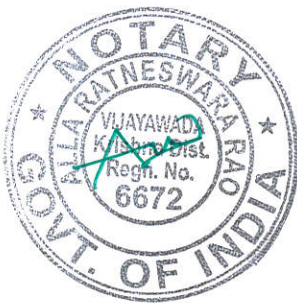

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The above status is furnished in compliance to the Hon'ble NGT, Principal Bench order dated 08.04.2026. The APPCB will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.



DEPONENT

MEMBER SECRETARY
A.P. Pollution Control Board
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VERIFICATION:

I, the deponent above named, do verify that the contents of the above status report are true, no part of it is false and nothing material has been concealed there from.

Verified at Vijayawada on this th 20 day of July 2026.




DEPONENT

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.


20/07/2026
Alla Ratneswara Rao
B.Com. LL.B
ADVOCATE-NOTARY
Appointed by Central Govt
VIJAYAWADA, Krishna Dt. A.P

Item No. 13

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 112/2024

In

Original Application No. 107/2020

News Item in Indian Express Newspaper Sunday Express Edition Dated
28th June 2020 Title Gas Leak in Agro Company Claims Life of One

Date of hearing: 08.04.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Respondents: Mr. TVS Raghavendra Sreyas & Mr. Siddharth Vasudev, Advs. for APPCB

ORDER

1. The affidavit dated 12.04.2026 on behalf of the Member Secretary, Andhra Pradesh Pollution Control Board (AP PCB) in terms of the earlier order has been filed disclosing the steps which have been taken for setting up C&D waste processing plant as under:-

S. No.	Description of activity of the work	Time Schedule	Action Plan
1.	a) Administrative sanction by the Municipal Council, Nandyala for site allocation. b) Lifting of Residue Derived Fuel (RDF) material by the Municipality c) Cleaning of site to the useful/workable condition. d) Preparation of estimates, obtaining technical sanction from the competent authority	39 days (20-02-2026 to 31.03.2026)	Administrative sanction has been accorded by the Municipal Council for allocating required site. The RDF clearance work is in progress. Estimates have been prepared and submitted for technical sanction.
2.	a) Finalization of tenders and concluding of agreement.	25 days (01-04-2026 to 25-04-2026)	After obtaining technical sanction tender to be invited.
3.	Placing of purchasing order for procurement of Machinery, commencement of the work and completion of Earthwork upto basement and preparation of ramp (civil works).	60 days (26-04-2026 to 23-06-2026)	Immediately after Conclusion of Agreement, necessary action is being taken to commence the works in this stage and

			complete them at the earliest.
4.	Fabrication, erection of (i) Conveyer belt, (ii) Mechanical and; (iii) Electrical equipment	60 days (24-06-2026 to 23-08-2026)	Immediately after completion of the Civil work and procurement of work, necessary action is being taken to commence the works in this stage and complete them at the earliest. Immediately after completion of the above stage of work, necessary action is being taken to commence the works in this stage and complete them at the earliest.
5.	Testing, trial run and commissioning of the project	15 days (24-08-2026 to 08-09-2026)	Immediately after completion of the fabrication and erection machinery of work, necessary action is being taken to commence the works in this stage and complete them at the earliest.
Total			45.50

2. Learned counsel for the AP PCB submits that the work upto Stage-I has been completed and the Stage – II will be completed by 25.04.2026 and by 23.06.2026 the Stage – III will be completed. Hence, we require the AP PCB to file further progress report atleast one week before the next date of hearing.

3. List on 24.07.2026.

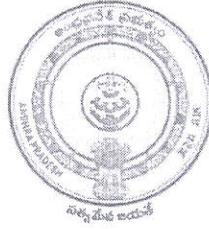
Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

April 08, 2026
M.A. No. 112/2024 in OA No. 107/2020
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True Copy

S. SRI SARAVANAN, I.F.S.
Special Secretary to Government and
Member Secretary (FAC),
A.P. Pollution Control Board



**ENVIRONMENT, FORESTS, SCIENCE &
TECHNOLOGY DEPARTMENT**
Government of Andhra Pradesh

D.O letter No 52/APPCB/ECS/KNL/2025-

Date:02-05-2026

Respected *Madam,*

Sub: APPCB – HO – ECS Division - Hon'ble NGT in M.A. No.112 of 2024 in O.A. No.107 of 2020 (PB), Hon'ble NGT (PB), New Delhi - Expeditious implementation of action plan approved by Hon'ble National Green Tribunal – Reg.

- Ref:
1. Order dated 20.10.2021 of Hon'ble Supreme Court in Civil Appeal No. 1778/2021.
 2. Proceedings in M.A. No.112 of 2024 in O.A. No.107 of 2020 (PB), Hon'ble NGT, Principal Bench, New Delhi.
 3. Order dated 23.12.2025 of Hon'ble NGT (PB), New Delhi.
 4. APPCB communications dated 04.01.2026 and subsequent correspondence.
 5. Hon'ble NGT, New Delhi order dt.08.04.2026.

I invite your kind attention to the ongoing matter pertaining to compliance of directions issued by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in M.A. No.112 of 2024 in O.A. No.107 of 2020 (PB), arising out of the orders of the Hon'ble Supreme Court dated 20.10.2021 in Civil Appeal No.1778 of 2021 in the matter of M/s. SPY Agro Industries Ltd., Nandyala.

In this regard, it is submitted that the A.P. Pollution Control Board has filed affidavits from time to time before the Hon'ble NGT proposing utilization of Environmental Compensation (EC) funds amounting to Rs.51.00 Lakhs deposited by the said industry. The proposals include:

- i. Establishment of a Construction & Demolition (C&D) Waste Processing Plant at Nandyala with an allocation of Rs.45.50 Lakhs; and
- ii. Development of plantation in and around IIDC, Nandyala with an allocation of Rs.5.50 Lakhs.

The Hon'ble NGT, vide its order dated 23.12.2025, has approved the above action plan and directed the APPCB to ensure immediate and prompt implementation, along with submission of progress reports.

In compliance thereof, APPCB has already released the entire EC amount of Rs.51.00 Lakhs to the designated account of 'the C&D Waste Processing Plant Monitoring Committee' constituted under the chairmanship of the Collector & District Magistrate, Nandyala. Further, a Monitoring Committee meeting was convened on 18.02.2026 wherein specific directions were issued to all concerned stakeholders for time bound execution of the project.

Continued 2

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It is noted from the Commissioner, Nandyala Municipality letter dated: 29.03.2026 that certain preliminary steps such as administrative sanction, land allocation, technical approvals, and site clearance have been initiated. However, considering the strict timelines stipulated by the Hon'ble NGT and the requirement to submit periodic compliance reports, it is imperative that the remaining activities, particularly tendering, execution, and commissioning of the C&D Waste Processing Plant, along with completion of plantation works, are expedited on priority.

The Hon'ble NGT, Principle Bench heard the matter on 08.04.2026 and issued following interim orders in the matter –

"1. The affidavit dated 12.04.2026 on behalf of the Member Secretary, Andhra Pradesh Pollution Control Board (AP PCB) in terms of the earlier order has been filed disclosing the steps which have been taken for setting up C&D waste processing plant as under:-

S. No.	Description of activity of the work	Time Schedule	Action Plan
1	a) Administrative sanction by the Municipal Council, Nandyala for site allocation. b) Lifting of Residue Derived Fuel (RDF) material by the Municipality c) Cleaning of site to the useful/workable condition d) Preparation of estimates, obtaining technical sanction from the competent authority	39 days (20-02-2026 to 31.03.2026)	Administrative sanction has been accorded by the Municipal Council for allocating required site. The RDF clearance work is in progress. Estimates have been prepared and submitted for technical sanction,
2	a) Finalization of tenders and concluding of agreement.	25 days (01-04-2026 to 25-04-2026)	After obtaining technical sanction tender to be invited
3	Placing of purchasing order for procurement of Machinery, commencement of the work and completion of Earthwork upto basement and preparation of ramp (civil works).	60 days (26-04-2026 to 23-06-2026)	Immediately after Conclusion of Agreement, necessary action is being taken to commence the works in this stage and complete them at the earliest.

Continued ...3

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4	Fabrication, erection of (i) Conveyer belt, (ii) Mechanical and; (iii) Electrical equipment	60 days (24-06-2026 to 23-08-2026)	Immediately after completion of the Civil work and procurement of work, necessary action is being taken to commence the works in this stage and complete them at the earliest. Immediately after completion of the above stage of work, necessary action is being taken to commence the works in this stage and complete them at the earliest.
5	Testing, trial run and commissioning of the project	15 days (24-08-2026 to 08-09-2026)	Immediately after completion of the fabrication and erection machinery of work, necessary action is being taken to commence the works in this stage and complete them at the earliest.
Total			45.50

2. Learned counsel for the AP PCB submits that the work upto Stage-I has been completed and the Stage - II will be completed by 25.04.2026 and by 23.06.2026 the Stage - III will be completed. Hence, we require the AP PCB to file further progress report atleast one week before the next date of hearing.

3. List on 24.07.2026". The Copy of the order is herewith attached for ready reference.

In view of the above, I request your kind intervention to:

- Ensure strict adherence to the timelines for establishment and commissioning of the C&D Waste Processing Plant;
- Instructions to the concerned departments to expedite tendering and execution processes without further delay;
- Monitor the progress of plantation works in IIDC area to ensure completion within the stipulated timeframe; and
- Facilitate submission of regular, stage-wise progress reports for onward submission to the Hon'ble NGT.

In view of the sensitivity of the matter and judicial oversight involved, your kind attention and continuous monitoring is requested in achieving timely compliance.

With regards,

S. S. Saravanan
S SRISARAVANAN, I.F.S
Member Secretary
A.P. Pollution Control Board

To
Smt. Rajakumari Ganiya, I.A.S.,
Collector and District Magistrate,
Nandyala.

Copy to

1. The CEE, APPCB, HO, Vijayawada for information.
2. The JCEE, APPCB, Kurnool for information.
3. The EE, RO, APPCB, Kurnool for information.

True Copy

A handwritten signature in black ink, appearing to be 'H. K. S.', located below the 'True Copy' text.

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ANNEXURE-3

MINUTES OF THE MONITORING COMMITTEE FOR MONITORING OF CONSTRUCTION & COMMISSIONING OF C& D WASTE PROCESSING PLANT AND PLANTATION IN IIDC AREA IN NANDYALA, CONVENED UNDER THE CHAIRMANSHIP OF THE DISTRICT COLLECTOR OF NANDYAL, HELD ON 15.05.2026 AT 06:00 PM IN THE COLLECTOR'S CHAMBER OF THE COLLECTORATE, NANDYAL

The following members have attended the meeting:

1. Smt. Rajakumari Ganiya, I.A.S., Collector and District Magistrate & Chairman of Monitoring Committee for monitoring of construction & commissioning of C&D waste processing plant and plantation in IIDC area in Nandyal.
 2. Sri C.Viswanath, the Revenue Divisional Officer, Nandyal.
 3. Sri B.Seshanna, the Commissioner, Nandyal Municipality, Nandyal.
 4. Sri Y.Madhusudhan Reddy, the Zonal Manager, APIIC, Nandyal.
 5. Sri P.V.Kishore Reddy, the Environmental Engineer, APPCB, Regional Office, Kurnool.
1. The Environmental Engineer from the A.P. Pollution Control Board's Regional Office in Kurnool extended a warm welcome to the Chairman of the Monitoring Committee & the Collector and District Magistrate of Nandyal, along with other committee members, at the start of the meeting. The Environmental Engineer provided an overview of the meeting's goals, which includes the Hon'ble NGT, vide orders dt.23.12.2025 & 08.04.2026, has approved the proposal for construction of C& D waste processing plant and directed the APPCB to ensure immediate prompt action for setting up of the C&D plant and plantation in IIDC area in Nandyala. Sanction is hereby accorded to transfer an amount of Rs.51,00,000/- (Rupees Fifty-One Lakhs only) to the Collector & District Magistrate, Nandyala District from the account of Environmental Compensation amount paid by M/s. S.P.Y Agro Industries Limited, Nandyala district.
 2. Further informed that the APPCB, Board Office, Vijayawada on 29.01.2026 has transferred the amount of Rs.51 Lakhs into the Account of C & D Waste Processing Plant Monitoring Committee.

A/c Number: 44843823938

IFSC Code: SBIN0003731

Name: C & D Waste Processing Plant Monitoring Committee.

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Also informed that, the Member Secretary, APPCB, Head Office, Vijayawada has addressed a letter to the Collector and District Magistrate & Chairman of Monitoring Committee on 02.05.2026 and requested to conduct a review the progress of works & furnish the minutes of the meeting for onward submission to Hon'ble NGT.

3. Earlier, a meeting was held under the Chairman ship of Collector and Magistrate, Nandyal on 18.02.2026. During the meeting the Chairman of the Monitoring Committee has directed the Municipal Commissioner, Nandyal with the following:

- i. Directed to provide an area of 3 acres of land for the establishment of C & D waste processing plant at Dump yard, Nandyal and Cleaning of site to the useful workable condition immediately.
- ii. Instructed to take Counsel Approval & call for tenders for the establishment of C & D waste processing plant immediately.
- iii. Directed to complete the installation works of C & D waste processing plant and plan accordingly for erection of C & D waste processing plant on 5th June 2026.

Further the Collector and Magistrate, Nandyal has directed the Zonal Manager, APIIC, Nandyal with the following

- i. Directed to prepare Detailed Project Report for the Plantation in IIDC area in Nandyal.
- ii. Directed to take the help of Assistant Director, Horticulture, Nandyal for species selection, Procurement & arrangements of Drip & Sprinklers.
- iii. Instructed to procure the saplings and complete the plantation June 2026.

4. As per the instructions the Municipal Commissioner, Nandyal has allotted 3 acres of land for the establishment of C & D waste processing plant at Dump yard, Nandyal and taken approval from the Municipal Counsel. Further called for tenders for the establishment of C & D waste processing plant on 01.04.2026 and it was publish in Prajasakti daily newspaper on 02.04.2026.
5. The Hon'ble NGT, vide order 08.04.2026, where in it was stated that, " The affidavit dated 12.04.2026 on behalf of the Member Secretary, Andhra Pradesh Pollution Control Board (AP PCB) in terms of the earlier order has been filed disclosing the steps which have been taken for setting up C&D waste processing plant as under:

S. No.	Description of activity of the work	Time Schedule	Action Plan
1.	a) Administrative sanction by the Municipal Council, Nandyala for site allocation.	39 days (20-02-2026 to 31.03.2026)	Administrative sanction has been accorded by the Municipal Council

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	b) Lifting of Residue Derived Fuel (RDF) material by the Municipality. c) Cleaning of site to the useful/workable condition. d) Preparation of estimates, obtaining technical sanction from the competent authority		for allocating required site. The RDF clearance work is in progress. Estimates have been prepared and submitted for technical sanction,
2.	a) Finalization of tenders and concluding of agreement.	25 days (01-04-2026 to 25-04-2026)	After obtaining technical sanction tender to be invited.
3.	Placing of purchasing order for procurement of Machinery, commencement of the work and completion of Earthwork upto basement and preparation of ramp (civil works).	60 days (26-04-2026 to 23-06-2026)	Immediately after Conclusion of Agreement, necessary action is being taken to commence the works in this stage and complete them at the earliest.
4.	Fabrication, erection of (i) Conveyer belt, (ii) Mechanical and; (iii) Electrical equipment	60 days (24-06-2026 to 23-08-2026)	Immediately after completion of the Civil work and procurement of work, necessary action is being taken to commence the works in this stage and complete them at the earliest. Immediately after completion of the above stage of work, necessary action is being taken to commence the works in this stage and complete them at the earliest.
5.	Testing, trial run and commissioning of the project	15 days (24-08-2026 to 08-09-2026)	Immediately after completion of the fabrication and erection machinery of work, necessary action is being taken to commence the works in this stage and complete them at the earliest.
Sub Total			45.50
6.	Plantation in IIDC area in Nandyala	Ensuing monsoon season from June 2026 to September 2026	5.50
Total			51.00

Learned counsel for the AP PCB submits that the work upto Stage- I has been completed and the Stage - II will be completed by 25.04.2026 and by 23.06.2026 the Stage - III will be completed. Hence, we require the APPCB to file further progress report atleast one week before the next date of hearing. List on 24.07.2026."

6. Further the Collector and District Magistrate & Chairman of Monitoring Committee has informed that today afternoon the Chairman, APPCB has instructed to conduct the review meeting on the construction and commissioning of C&D waste plant & plantation works and requested to complete the works as per Hon'ble NGT timelines. So, this review meeting was conducting immediately today itself.
7. Further enquired the Municipal Commissioner about the progress of works pertaining to construction and commissioning of C&D waste plant.
8. The Municipal commissioner replied that tender was floated for the second time, during the earlier e-tender notification, no bids were received and during second e-tender notification only one bidder showed interest, for further processing the file was forwarded to SE, Office, Anantapur. This process will take at least a week time.
9. Further the Municipal Commissioner informed that as per schedule by June 5th 2026 works will be grounded by laying-off foundation stone.
10. The Collector and District Magistrate & Chairman of Monitoring Committee, strictly warned the Municipality if any further delay in works as per timelines penalty will be levied.
11. Further the Collector and District Magistrate & Chairman of Monitoring Committee enquired the Zonal Manager, APIIC about the Plantation in IIDC area in Nandyal.
12. Zonal Manager, APIIC in response informed that, as per earlier discussion they will hand over the work to Assistant Director, Horticulture, Nandyal for species selection, Procurement & arrangements of Drip & Sprinklers.
13. Finally, the Collector and District Magistrate & Chairman of Monitoring Committee instructed the Assistant Director, Horticulture, Nandyal for selection of species, Procurement & arrangements of Drip & Sprinklers and make necessary arrangements for plantation on June 5th 2026.

At last, the EE, APPCB has ended with vote of thanks.



NANDYAL MUNICIPALITY**Letter of Acceptance**

From
Sri B.Seshanna,
Commissioner,
Nandyal Municipality,
NANDYAL 518 501.

To
PAV Group,
Nandyal.

Lr.Roc.No. 346/2026/E1, dated: -07-2026

Gentleman,

Sub:- Nandyal Municipality – Construction and Commissioning of the C&D Processing Plant in Nandyala Municipality (3rd call) - Work order (LOA) – Issued – Regarding.

- Ref:- 1) In anticipation orders of the Municipal Council, dt. 23-02-2026.
2) Tender Notice No. 07/2025-26/E1, dt. 10-06-2026
3) ECV Amount Rs.70,47,085/-
4) Your tender dt.28.06.2026
5) MCR No.63, dt.14-07-2026.

It is to inform that your tender for the above subjected work offered by you in the response to this Tender Notice vide reference 2nd cited is accepted for Rs. **73,00,780.06P** (Rupees **Seventy Three Lakh Seven Hundred Eighty and Six Only**) at (+) **3.60%** Excess over the estimated value put to tender, as per terms and conditions stipulated in the tender documents and as specified in Bill of Quantities indicated in Schedule 'A' Part-1.

You are requested to furnish construction programme and performance security deposits as detailed below within 7 days from the date of receipt of this letter. The following particulars for concluding Agreement is to be submitted.

1. Non-Judicial Stamp paper worth Rs. 100/-
2. Performance Security at 1 ½% of the accepted tender value i.e., Rs.1,12,049/- by way of Demand Draft in favour of Commissioner, Nandyal Municipality, Nandyal
3. Corpus Fund charges (at 0.04% on Estimate Contract Value) Pay through online and submit the copy of receipt to this office.
4. Details of Technical Personnel to be employed on the work during execution.

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5. Further you are requested to furnish the following Original hard copies uploaded by you at the time of tendering online.
6. IT PAN Card.
7. GST registration Certificate
8. Contractor Registration Certificate.

The Contract will be governed by the Stipulated conditions as noted in the tender documents subject to modifications accepted by this office. On failure to attend this office within the Stipulated period of (07) Seven days on receipt of this letter for concluding Agreement, otherwise your tender will be cancelled duly the EMD paid at the time of tender will be forfeited. You are informed that the work shall be commenced immediately as per the terms of the Agreement. Time is essence of this work. Your personal attention is drawn as per the clauses of APDSS.

Yours faithfully

Commissioner,
Nandyal Municipality.

Copy to the Assistant Engineer concerned
Copy to the Deputy Executive Engineer concerned
Copy to the Municipal Engineer for information and necessary action.
Copy to the Commissioner's table.
Copy Submitted to the Special Officer and Collector & District Magistrate Nandyal for
favour of kind information .

True Copy



Digitally signed by
Bandi Seshanna
Date: 15-07-2026
10:28:04

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ANNEXURE-5

MUNICIPAL ADMINISTRATION DEPARTMENT**From**

Sri B.Seshanna,
Commissioner,
Nandyal Municipality,
NANDYAL - 518 501.

To

The Environmental Engineer
Regional Pollution Control Board
Kurnool.

Lr.No. NDLENGS/118/2026 Approved Date

Sir,

Sub: -Nandyal Municipality – Construction & Demolition (C&D) Waste Processing Plant – Status of Tender Process, Progress of Establishment, and Action Plan – Reg.

- Ref:** -
- 1) Request received from the Regional Pollution Control Board, Kurnool
 - 2) This Office Lr. RocNo.07/2020/E1, Dated.28.12.2024.
 - 3) Instructions issued by the A.P Pollution Control Board Officials during the Video Conference held on 30.10.2025
 - 4) E-mail communication from APPCB-RO-KNL: Request to furnish information with regard to establishment of C&D Plant – Reg.
 - 5) APPCB, H.O., Vijayawada Proc.No.52/APPCB/HO/ECS/KNL/2023-24-1194, Dated: 04.01.2026.
 - 6) Online transfer of Amount Rs.51 Lakhs from the account of APPCB, Board Office, Vijayawada has credited to the Account of C & D Waste Processing Plant Monitoring Committee on 29.01.2026.
 - 7) T.O. Letter dated.29.01.2026.
 - 8) Monitoring Committee meeting held on 18.02.2026 @ 05.00 P.M.
 - 9) Minutes of the meeting approved on 21.02.2026.
 - 10) Minutes of the Monitoring Committee meeting communicated on 24.02.2026.
 - 11) Lr. No. APPCB/RO/KNL/NGT/107/2020/2026, Dt. 17.03.2026
 - 12). Lr. No. APPCB/RO/KNL/NGT/107/2020/2026, Dt: 06-06-2026
 - 13). Lr No. DB/D1/5478/Nandyal-Mpty/2024, Dt: 13-07-2026
 - 14). LOA, Lr. Roc No. 346/2026/E1, dated: 15-07-2026

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With reference to the 14th cited, it is submitted that the tender process for the establishment of the Construction & Demolition (C&D) Waste Processing Plant has been completed.

As per the tender process, the eligible bidder was finalized in the 3rd call by the Superintending Engineer, Anantharaman. The proposal was placed before the Hon'ble District Collector & Municipal Special Officer, who approved the selection of M/s. PAV Group vide Municipal Council Resolution No. 63, dated 14-07-2026.

Accordingly, the Letter of Acceptance (LOA) was issued to the agency on 15-07-2026, directing the contractor to execute the agreement within seven days and commence the work immediately thereafter. The agency has also been instructed to execute the work strictly in accordance with the approved implementation schedule.

To ensure timely completion of the project, the following action plan has been finalized:

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1. Execution of the agreement with the agency and mobilization of manpower and machinery.
2. Completion of site clearance and ground preparation works.
3. Commencement of foundation and civil works.
4. Simultaneous procurement of all required construction materials, machinery, and equipment.
5. Parallel execution of fabrication works during the civil construction stage to minimize the project completion time.
6. Installation and erection of all mechanical and electrical equipment.
7. Procurement of raw materials required for trial operation of the plant.
8. Trial run, testing, commissioning, and commencement of commercial operation of the C&D Waste Processing Plant.

Post-Commissioning Action Plan:

After commissioning, the processed C&D waste will be segregated into reusable products such as baby chips, sand, and soil. The Municipality has also proposed establishing a value-addition unit for manufacturing fly ash bricks, fencing poles, and prefabricated compound wall panels using the recycled materials. For this purpose, an amount of ₹21.00 lakhs has been proposed under the 15th Finance Commission Grants.

The proposed unit will be operated through interested private entrepreneurs to ensure its continuous operation. This initiative will promote scientific recycling of C&D waste, prevent indiscriminate dumping of construction debris, generate employment opportunities, and develop the C&D Waste Processing Plant into a sustainable revenue-generating asset for the Municipality.

The detailed Work Implementation Schedule is enclosed for your kind information. The project is progressing as planned and is expected to be completed and commissioned by the end of November 2026.

This is submitted for your kind information and necessary record.

Enclosures:

1. Work Implementation Schedule.
2. Letter of Acceptance (LOA) issued to the Agency.

Yours faithfully,

**Commissioner,
Nandyal Municipality.**

Copy submitted to:

1. The Member Secretary, Andhra Pradesh Pollution Control Board, Board Office, Vijayawada – for information.
2. The Collector & District Magistrate, Nandyal – for information.
3. The Chief Environmental Engineer, Andhra Pradesh Pollution Control Board, Board Office, Vijayawada – for information.
4. The Joint Chief Environmental Engineer (ECS), Andhra Pradesh Pollution Control Board, Board Office, Vijayawada – for information.
5. The Joint Chief Environmental Engineer, Andhra Pradesh Pollution Control Board, Zonal Office, Kurnool – for information.

True Copy



Digitally signed by
BANDI SESHANNA
Date: 17-07-2026
12:24:18


A.P Industrial Infrastructure Corporation Ltd.

(A Government of Andhra Pradesh Undertaking)

Zonal Office, Industrial Park, Kurnool

E-mail - zm.kur.aplic@nic.in, Cell: +91 9948092246

Y. Madhusudhana Reddy,
Zonal Manager,

Lr.No. ZO/APIIC/KNL/2026-27

Dated: 16-07-2026

To,
The Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Kurnool.

Sir,

Sub: - ZO-APIIC-KNL- Development of extensive greenbelt through
block plantation on median roads at Industrial estate, Nandyal –
Information – Submitted – Reg.

Ref: - 1. APPCB Regional Office, Kurnool Lr. No.
APPCB/RO/KNL/NGT/107/2020/2026 Dt: 13.07.2026
2. Instructions issued by the A.P. Pollution Control Board
Officials during the meeting held on 15.07.2026.

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It is to inform that, as per the action plan submitted to the Hon'ble NGT, the
Plantation in IIDC area in Nandyala with tall indigenous plants in the ensuing monsoon
season from June – September 2026.

Further, vide reference 2nd cited, a meeting was held on 15.07.2026 by the A.P.
Pollution Control Board Officials, as per the discussion, the time schedule for
completion of the proposed work is furnished for onward submission to the Hon'ble
NGT New Delhi.

In this connection it is submit that, El Nino effect the southwest monsoons,
which resulted no rains, thereby delayed the plantation in IIDC area in Nandyala.
However, the APIIC is in the process of procuring the saplings from Kadiyam and
enquired the best nurseries at Kadiyam, East Godavari District, Andhra Pradesh.

Submitted for further necessary action.

Yours faithfully,

[Signature]
Zonal Manager
APIIC Ltd, Kurnool.

True Copy

[Signature]